

vators are given proper guidance at the time of installation in regard to proper up-keep of the starters and the motors.

#### Private Poultry Farms

1984. **Shri Mohammed Koya:** Will the Minister of Food and Agriculture be pleased to state:

(a) how many private poultry farms are functioning in India with more than 20,000 birds; and

(b) the financial and other assistance given by Government to these farms considering the fact that there is a large demand for eggs and table birds?

The Deputy Minister in the Ministry of Food and Agriculture (**Shri Shah Nawaz Khan**): (a) There is only one private poultry farm called "Arden Farms" in Mehrauli, New Delhi with more than 20,000 layers.

(b) Financial assistance to private poultry farms is given by the concerned State Governments or by the Agricultural Refinance Corporation. The "Arden Farms" has got a loan of Rs. 2.75 lakhs from the State Bank of India. This is being reimbursed by the Agricultural Refinance Corporation.

#### List of Scheduled Castes

1985. **Shri Mohammed Koya:** Will the Minister of Social Security be pleased to state:

(a) whether it is a fact that the Kerala Peruvannan Sangham and the Kerala Vettuvar Sangham have requested for the inclusion of Peruvannan and Vettuvar communities in the Scheduled Castes List;

(b) if so, whether Government have considered their claim; and

(c) the decision taken in the matter?

The Deputy Minister in the Ministry of Law (**Shri Jaganatha Rao**): (a) to (c). At present the Peruvannan and Vettuvar communities are scheduled in parts of the State of Kerala.

Representations have been received for scheduling them for the whole State. The whole question is under consideration in the light of the recommendations made by the Advisory Committee on Revision of Lists of Scheduled Castes and Scheduled Tribes.

#### Scavenging Conditions Enquiry Committee

1986. **Shri H. N. Mukerjee:** Will the Minister of Social Security be pleased to state how far the recommendations of the Scavenging Conditions Enquiry Committee have been implemented in the different States and the Union Territories?

The Deputy Minister in the Ministry of Law (**Shri Jaganatha Rao**): Copies of the Scavenging Conditions Enquiry Committee Report were forwarded to all the State Governments, Union Territory Administrations and Ministries of the Government of India for their active consideration and speedy implementation. Most of the recommendations made by the Committee have to be implemented by local bodies under the supervision of respective State Governments. There are about 223 recommendations, action on which has to be taken on a phased basis. The local bodies have to draw up phased programmes and implement the recommendations over a length of time according to local conditions, and the recommendations are in various stages of implementation in different parts of the country. In some States the unclean practice of carrying head loads has largely disappeared. On account of the prevalence of a system of customary rights, private scavengers in the States of Punjab, Rajasthan, U.P., parts of Madhya Pradesh and in the Union Territory of Delhi are resisting the acceptance of the use of wheel barrows for fear that this might lead to municipalisation of scavenging services and private sanitation. A Committee under **Shri Malkani** has already been set up to study the problem of such customary rights and make recommendations to Government.

Grant of financial assistance to State Governments for the scheme of introduction of wheel-barrow has been liberalised following the recommendations of the Malkani Committee.

दिल्ली में राशन की दुकानें

1987. श्री हुकम चन्द कछवाय :  
श्री बड़े :  
श्री युद्धवीर सिंह :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने इस बारे में निश्चय कर लिया है कि दिल्ली में राशन के गेहूँ तथा अन्य खाद्य पदार्थों के वितरण के लिए किन्हीं दुकानों दी जायेंगी, ; और

(ख) ये दुकानें कब तक खुल जायेंगी ?

खाद्य तथा कृषि मंत्रालय में उप-मंत्री (श्री बा० रा० चट्टाण) : (क) जी हाँ। कुछेक मामलों का छोड़ कर, दिल्ली प्रशासन ने दिल्ली में राशन की दुकानें चलाने के लिए पार्टियों का चुनाव पूरा कर लिया है।

(ख) राशन की दुकानें 8 दिसम्बर 1965 से चालू हो जायेंगी। दिल्ली में साविधिक राशन-व्यवस्था लागू करने के लिये यह तारीख निर्धारित की गयी है।

#### Pre-vocational Training Scheme

1988. Shri Ram Harkh Yadav:  
Shri P. C. Borooah:  
Shri Himatsingka:  
Shri Ramoeshwar Tantia:

Will the Minister of Social Security be pleased to state:

(a) whether Government have recently entered into an agreement with the U.N. Agencies to implement Pre-vocational Training for children of the age group of 11-14 years;

(b) if so, the details of the scheme and its utility; and

(c) the contribution of the U.N. Agencies towards the lay-out on the scheme?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-5318/65].

#### Loss of Foodgrains

1989. Shri P. C. Borooah: Will the Minister of Food and Agriculture be pleased to state:

(a) whether an assessment has been made of the amount of foodgrains lost in transit during the years 1963, 1964 and 1965 so far;

(b) if so, how much has been lost during the above period; and

(c) the steps being taken to reduce this loss of foodgrains?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. E. Chavan): (a) and (b). The accounts for transactions by Government relating to foodgrains are maintained for financial and not for calendar years. The quantities of foodgrains lost in transit during each of the financial years 1962-63, 1963-64 and 1964-65 are given below:

Year	Quantity lost in transit (in '000 tonnes)	Percentage which the loss bears to the total quantity purchased during the year.
1962-63 . . . . .	31.7	0.74
1963-64 . . . . .	31.7	0.55
1964-65 . . . . .	24.2	0.31